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ORDER - SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(ALLAHABAD)

D.A. 1231

OF 1988

Smt. Laxmi Bai

VERSUS

D.R.M. G. Rly. Jhansi.

| Sl.No. | DATE | OFFICE REPORT | ORDER |
|--------|-----------------|--|--|
| 1 | 2 | 3 | 4 |
| (20) | <u>07.02.91</u> | <p>Hon. Mr. D.K. Agrawal, J.M. Hon. Mr. A.B. Gorthi, A.M.</p> <p>Heard Shri R.K. Nigam and G.P. Agrawal, counsels for the respondents respectively. The prayer in this application is that the respondents be directed to issue a letter of appointment in favour of the applicant. The allegation is that the applicant has worked as a casual labour and therefore, she was entitled to appointment in Class-IV category. However, the representation of the applicant dt. 14.3.1988 contains a prayer to the effect "kindly appoint me as a water woman". The details of the work done by the applicant was disclosed in paragraph 6.3 of the claim petition also indicate that she was engaged in summer season. Thus, it appears that the applicant was engaged as water woman from year to year and the work performed by her was of a casual nature. She never attained the status of a temporary employee. Therefore, the prayer for appointment as Class- IV employee is misconceived. She is only entitled to be engaged as water woman subject to her suitability. The petition is accordingly disposed of at the admission stage itself. The parties shall bear their own costs.</p> | |
| | | <p>Member (A)</p> <p>(n.u.)</p> | <p><i>D.R.M. G. Rly. Jhansi</i> Member (J) 7.2.91.</p> |

GHANSHYAM